

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) Nos. 122 - 123 of 2019

IN THE MATTER OF:

**Alanda Media & Entertainments
Pvt. Ltd.**

...Appellant

Versus

Mr. V. Ravi Prakash & Or.

...Respondent

Present:

For Appellant : **Mr. Sudipto Sarkar, Senior Advocate with
Mr. Atul Sharma, Mr. Abhishek Sharma, Ms. Ashly
Cherian, Ms. Shreya Jad, Mr. Duvva Pavan Kumar
and Ms. Shraddha Gupta, Advocates**

For Respondents : **Mr. Balbir Singh, Senior Advocate with
Mr. Kunal Sabharwal and Ms. Monika Benjamin,
Advocates for Respondent Nos. 1 and 2**

O R D E R

01.08.2019 Learned Senior Counsel appearing on behalf of the Appellant submits that as the application as was pending before the National Company Law Tribunal, Hyderabad Bench (hereinafter referred to as the '**Tribunal**') has already been withdrawn by the petitioner, therefore, the appeal has become infructuous.

Learned counsel appearing on behalf of Respondent Nos. 1 and 2 submits that the Tribunal passed the order of withdrawal in view of the interim order passed by this Appellate Tribunal on 16th May, 2019.

In the present case, as we find that the main petition has already been withdrawn in respect of which the grievance was made that the Tribunal was not

passing the order of withdrawal, in absence of challenge to such order of withdrawal of the petition, we are not inclined to make any observation about the order of withdrawal, if any, passed by the Tribunal.

As the appeal has become infructuous, no further order is required to be passed. It stands disposed of as infructuous.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc